
Kajal Nath Bhowmik Vs State Of Tripura

Criminal Appeal From Jail No. 56 Of 2019

Court: Tripura High Court

Date of Decision: Oct. 20, 2020

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 161, 374(2)#Indian Penal Code, 1860 " Section 300, 302, 304, 304B, 304(1), 307, 313(1)(b), 326, 498A

Hon'ble Judges: S. Talapatra, J; S.G. Chattopadhyay, J

Bench: Division Bench

Advocate: S. Kar. Bhowmik, S. Ghosh

Final Decision: Dismissed

Judgement